

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

R.A. NO.54/95 in  
O.A.No.1278/94

(3)

New Delhi, this the 19th day of April, 1995  
Hon'ble Shri J.P. Sharma, Member (J)

1. Smt. Prem Lata Anand,  
w/o Shri Maharaj Kishan Anand,  
Head Typist, Works Branch,  
Baroda House, New Delhi.
2. Shri Maharaj Kishan Anand,  
retired Travelling Ticket Inspector,  
Railway Station, Delhi. .... Applicants

By Advocate: Shri B.S. Mainee

Vs.

1. The Secretary,  
Ministry of Railways,  
Rail Bhawan, New Delhi.
2. The General Manager,  
Northern Railway, Baroda House,  
New Delhi.
3. The Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
4. The Divisional Superintending  
Engineer (Estate),  
DRM Office, State Entry Road,  
New Delhi. .... Respondents

By Advocate: Shri R.L. Dhawan

ORDER (ORAL)

Shri R.L. Dhawan counsel for the review applicant  
after being shown that against the same judgement, R.A.  
406/94 was filed by another counsel namely Sh. H.K. Gangwani  
on behalf of the respondents railways, the learned counsel  
Shri R.L. Dhawan requests to withdraw the Review

Application. Shri B.S. Mainee, counsel for the original  
applicant has no objection.

Shri R.L. Dhawan also explained that because he was unaware of the earlier R.A.No.406/94 having been filed and Shri H.K. Gangwani had gone abroad so he filed the present R.A.No.54/95 on which the Registry has raised certain objections.

The Review Application is not maintainable and therefore is dismissed as withdrawn. No costs.

*J.P. Sharma*  
(J.P. SHARMA)  
MEMBER (J)